

ITEM NO.1

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 875/2024

ARUN RAMESHCHAND ARYA

Petitioner(s)

VERSUS

PARUL SINGH

Respondent(s)

[WITH MEDIATION REPORT]

(IA No. 74089/2024 - STAY APPLICATION, IA No.11542/2025-APPLICATION U/A 142 OF THE CONSTITUTION OF INDIA SEEKING DISPOSAL OF ALL PENDING PROCEEDINGS B/N PARTIES AND GRANTING OF DEC. DIVORCE, IA NO.26341/2025-APPLN. UNDER SEC 142 OF THE CONSTITUTION R/W SEC 13B OF H.M.A. AND IA NO.34420/2025 -PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Rajiv K.Garg, Adv.
Mr. Ashish Garg, Adv.
Mr. Lalit Nagar, Adv.
Mr. T. L. Garg, AOR

For Respondent(s) :Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
Mr. Shubham Singh, Adv.
Ms. Ambali Vedasen, Adv.
Mr. Youkteshwari Prasad, Adv.
Mr. Mata Prasad Pathak, Adv.
Mr. Mukesh Kumar Verma, Adv.
Mr. Ugranath Kumar, Adv.
Mr. Prakhar Garg, Adv.
Mr. Gyanesh Kumar Maheswari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications under Article 142 of the
Constitution of India are allowed and the present

transfer petition is disposed of in terms of the signed order.

Pending application(s), if any, shall also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed order is placed on the file.)